

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
LUCKNOW**

**Original Application No. 332/00637/2019
This the 10th day of January, 2020**

Hon'ble Ms. Jasmine Ahmed, Member - J

Pramod Kumar Singh, aged about 59 years, son of late Sant Bahadur Singh, resident of Village & Post Harakhpur, District - Pratapgarh.

..... Applicant

By Advocate: Sri Ajay Kumar/Sri R.K. Upadhyay

VERSUS

1. Union of India, through the Secretary, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. Central Research Institute for Jute & Allied Fibres (CRIJAF) through its Director/Director, Central Research Institute for Jute & Allied Fibres, Nilganj, Barrackpore, Kolkata (West Bengal) . 700120.
3. Scientist Incharge, Sunhemp Research Centre, Pratapgarh, U.P.

..... Respondents

By Advocate: Sri Rajesh Katiyar

O R D E R (ORAL)

It is the contention of the Learned Counsel for the Applicant that the applicant herein joined the respondents as casual labour w.e.f. 09.09.1985. On 14.02.1995 the applicant was granted temporary status of a Group-D employee and he was conferred with temporary status and was extended the benefits at par with a Group-D employee for the purpose of contribution of GPF and other benefits. Counsel for the applicant further states that the applicant is going to retire in the month of March 2020 and the respondents have orally communicated him that as at the point of initial engagement he was over aged, hence, no benefit can be extended in regard to pensionary benefit to the applicant.

2. Counsel for the applicant also states that juniors of the applicant have been extended pensionary benefits but at the verge of retirement the respondents are taking plea of over age which is arbitrary. Counsel for the respondents states that the applicant has not preferred any representation for redressal of his grievance.

3. In view of above, applicant is directed to prefer a representation to the respondents within a week from today and taking into consideration that the applicant is going to retire in the month of March, respondents/competent authority are directed to decide the representation of the applicant by passing a detailed, speaking and reasoned order as per rules within a period of four weeks after receiving the representation from the applicant. It is made clear that nothing has been commented on the merit of the case.
4. With the above observation and direction, the O.A stands disposed of. There shall be no order as to costs.

RK

(Jasmine Ahmed)
Member (J)

